PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF CIGNITI TECHNOLOGIES LIMITED UNDER REGULATIONS 3(1) AND 4 READ WITH REGULATION 13(1) AND REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO

Open offer for acquisition of up to 71,62,210 fully paid-up equity shares of face value of INR 10 each ("Equity Shares"), representing 26.00% of the Expanded Voting Share Capital (*as defined below*) of Cigniti Technologies Limited ("Target Company") from the Public Shareholders (*defined below*) of the Target Company by Coforge Limited ("Acquirer") and Coforge Pte. Ltd. ("PAC") acting as a person acting in concert with the Acquirer, with an intention to acquire control of the Target Company, pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("Takeover Regulations") ("Offer" / "Open Offer").

This public announcement ("**Public Announcement**" / "**PA**") is being issued by IIFL Securities Limited, the manager to the Offer ("**Manager to the Offer**"), for and on behalf of the Acquirer and the PAC to the Public Shareholders pursuant to and in compliance with Regulations 3(1) and 4, read with other applicable regulations of the Takeover Regulations.

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

- (1) "Equity Shares" shall mean the fully paid-up equity shares of face value of INR 10 (Rupees ten only) each of the Target Company;
- (2) **"Expanded Voting Share Capital**" means the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (Tenth) working day from the closure of the Tendering Period for the Offer, as detailed below;

Sr. No.	Particulars	No. of Equity Shares
А	Current Paid-up Share Capital	2,73,00,084
В	Vested ESOPs	2,46,875
С	Expanded Voting Share Capital as of the 10 th working day from the closure of the tendering period (A+B)	2,75,46,959

- (3) **"Public Shareholders**" mean all the equity shareholders of the Target Company excluding (i) the Acquirer and PAC; (ii) parties to the SPAs (*defined below*); and (iii) the persons deemed to be acting in concert with the persons set out in (i) and (ii);
- (4) **"Working Day**" means any working day of the Securities and Exchange Board of India; and
- (5) **"Tendering Period**" has the meaning ascribed to it under the Takeover Regulations.

1. Offer Details

- 1.1 **Offer Size:** The Acquirer and PAC hereby makes this Offer to the Public Shareholders of the Target Company to acquire up to 71,62,210 Equity Shares ("**Offer Shares**"), constituting 26.00% of the Expanded Voting Share Capital of the Target Company, subject to the terms and conditions mentioned in this Public Announcement, the detailed public statement ("**DPS**"), the letter of offer ("**LoF**") and any corrigendum thereto, if any, to be issued in relation to the Offer in accordance with the Takeover Regulations.
- 1.2 **Price / Consideration:** The Offer is being made at a price of INR 1,415/- per Equity Share ("**Offer Price**") determined in accordance with Regulation 8(2) of the Takeover Regulations. Assuming full acceptance of the Offer, the total consideration payable by the Acquirer or PAC in accordance with the Takeover Regulations will be INR 10,13,45,27,150/-.
- 1.3 **Mode of Payment (cash/ security):** The Offer Price will be paid in cash by the Acquirer or the PAC in accordance with Regulation 9(1)(a) of the Takeover Regulations.
- 1.4 **Type of Offer (Triggered offer, voluntary offer/competing offer, etc.): Triggered Offer.** This Offer is a mandatory offer made by the Acquirer and the PAC in terms of Regulations 3(1) and 4 of the Takeover Regulations pursuant to the execution of the SPAs (*defined below*). This Offer is not subject to any minimum level of acceptance.

	Details of underlying transaction							
Type of Transaction (direct/indirect)	Mode of Transaction (Agreement/Allotment/Market Purchase)	acquired/p	Voting rights proposed to be quired % vis a vis total equity/voting rights	Total Consideration for shares/ Voting rights acquired (INR)	Mode of payment (Cash/securities)	Regulation which has triggered		

2. Transaction which has triggered the Open Offer obligations (Underlying Transaction)

Direct	Agreement – The Acquirer has	1,38,30,091	50.66% of the	INR 1,415/- per	Cash	Regulations
	entered into (i) a Share Purchase		Paid Up	-		3(1) and 4
	Agreement dated May 2, 2024,	Shares#	Share Capital			of the
	inter-alia with the Target		and 50.21%	19,56,95,78,765/-		Takeover
	Company, Mr. Chakkilam		of the	#.		Regulations
	Venkata Subramanyam, Mr.		Expanded			
	Chakkilam Srikanth, Rajeswari		Voting Share			
	Chakkilam, Pennam Sudhakar		Capital [#]			
	and Sapna Pennam to acquire					
	89,45,295 Equity Shares,					
	constituting 32.77% of the paid					
	up share capital of the Target					
	Company as on the date of this					
	Public Announcement ("Paid					
	Up Share Capital") and 32.47%					
	of the Expanded Voting Share					
	Capital ("SPA 1"); and (ii) a					
	Share Purchase Agreement dated					
	May 2, 2024, with certain public					
	shareholders (the details of					
	which are set out in paragraph 4					
	below) to acquire 48,84,796,					
	constituting 17.89% of the Paid					
	Up Share Capital and 17.73% of					
	the Expanded Voting Share					
	Capital ("SPA 2" and together					
	with SPA 1, the "SPAs")	<u> </u>				<u> </u>

[#]Under the SPAs, the Acquirer has agreed to acquire 1,38,30,091 Equity Shares constituting 50.66% of the Paid Up Share Capital and 50.21% of the Expanded Voting Share Capital. However, if the shareholding of the Acquirer exceeds 54% of the Paid Up Share Capital of the Target Company after the completion of the Open Offer, then (i) the total number of Equity Shares to be acquired by the Acquirer under the SPA 1 shall stand reduced such that the total shareholding of the Acquirer along with the PAC after the completion of the acquisition under the SPAs along with the Open Offer does not exceed 54% of the Paid Up Share Capital and 53.52% of the Expanded Voting Share Capital.

3. <u>Acquirer and PAC</u>

Details	Acquirer	РАС	Total
Name of Acquirer and PAC	Coforge Limited	Coforge Pte. Ltd.	Not Applicable
Registered Address	8, Balaji Estate, Third Floor, Guru Ravidas Marg, Kalkaji, New Delhi, Delhi, 110019	31 Kaki Bukit Road 3, #05-08 Techlink, Singapore 417818	Not Applicable
Name(s) of persons in control/promoters of Acquirer / PAC, where Acquirer / PAC is a company.	The Acquirer is a public limited company and has its equity shares listed on BSE Limited and National Stock Exchange of India Limited. The entire shareholding of the Acquirer is held by public shareholders.	The Acquirer owns 100% of the share capital of the PAC.	Not Applicable
Name of the group, if any, to which the Acquirer / PAC belongs.	Not Applicable	Not Applicable	Not Applicable
Pre-transaction shareholding Number % of the Expanded Voting Share Capital.	Nil	Nil	Nil
Proposed shareholding after the acquisition of shares which triggered the Open Offer (excluding the shares acquired under the Open Offer)	1,38,30,091 Equity Shares representing 50.66% of the Expanded Voting Share Capital.	e Paid-up Share Capital and 50.21% of the	1,38,30,091 Equity Shares representing 50.66% of the Paid-up Share Capital 50.21% of the

Details	Acquirer	PAC	Total
			Expanded Voting Share Capital [#] .
Any other interest in the Target Company.		None	Not Applicable

[#]Under the SPAs, the Acquirer has agreed to acquire 1,38,30,091 Equity Shares constituting 50.66% of the Paid Up Share Capital and 50.21% of the Expanded Voting Share Capital. However, if the shareholding of the Acquirer exceeds 54% of the total share capital of the Target Company after the completion of the Open Offer, then (i) the total number of Equity Shares to be acquired by the Acquirer under the SPA 1 shall stand reduced such that the total shareholding of the Acquirer along with the PAC after the completion of the acquisition under the SPAs along with the Open Offer does not exceed 54%. of the Paid Up Share Capital and 53.52% of the Expanded Voting Share Capital.

4. <u>Details of the selling shareholders</u>

Sr.			Details of shares/ voting rights held by the selling shareholders						
No.		Part of	Pre-transaction				Post-transaction [#]		
	Name	promoter group (Yes/ No)	No. of shares	% of total share capital	% of Expanded Voting Share Capital	No. of shares	% of total share capital	% of Expanded Voting Share Capital	
1.	Chakkilam Venkata Subramanyam	Yes	27,98,427	10.25%	10.16%	-	-	-	
2.	Rajeswari Chakkilam	Yes	86,849	0.32%	0.32%	-	-	-	
3.	Chakkilam Srikanth	Yes	25,00,000	9.16%	9.08%	-	-	-	
4.	Pennam Sudhakar	Yes	1,127	Negligible	Negligible	-	-	-	
5.	Sapna Pennam	Yes	35,58,892	13.04%	12.92%	-	-	-	
6.	Kukunuru Madhava Lakshmi	No	15,49,954	5.68%	5.63%	-	-	-	
7.	Kukunuru Kumar Bapuji	No	3,13,549	1.15%	1.14%	-	-	-	
8.	Abhishek Kedia	No	12,438	0.05%	0.05%	-	-	-	
9.	Sushil Lahoti	No	1,50,000	0.55%	0.54%	-	-	-	
10.	Shashi Lahoti	No	1,35,000	0.49%	0.49%	-	-	_	
11.	Naresh Agarwal Aayush Agarwal	No	69,500	0.25%	0.25%	-	-	_	

Sr.			Detai	ils of shares/ v	oting rights held			
No.	Name	Part of		on	Post-transaction [#]			
		promoter group (Yes/ No)	No. of shares	% of total share capital	% of Expanded Voting Share Capital	No. of shares	% of total share capital	% of Expanded Voting Share Capital
12.	Naresh Agarwal Aayush Agarwal HUF	No	10,055	0.04%	0.04%	-	-	-
13.	Naresh Kumar Agarwal	No	12,000	0.04%	0.04%	-	-	-
14.	Vinod Kumar Bangad	No	23,220	0.09%	0.08%	-	-	-
15.	Vinod Kumar Bangad HUF	No	7,146	0.03%	0.03%	-	-	-
16.	Vinodkumar Bangad	No	64,020	0.23%	0.23%	-	-	_
17.	Kunal Jajodia	No	59,100	0.22%	0.21%	-	-	-
18.	Prity Agarwal	No	57,034	0.21%	0.21%	-	-	_
19.	Akshat Jajodia	No	53,723	0.20%	0.20%	-	-	-
20.	Rajesh Partani	No	40,060	0.15%	0.15%	-	-	-
21.	Soumya Lahoti	No	18,000	0.07%	0.07%	-	-	-
22.	Sushil Lahoti (HUF)	No	17,000	0.06%	0.06%	-	-	_
23.	Kiran Kumari Lahoti	No	17,000	0.06%	0.06%	-	-	-
24.	Nandkishore Partani	No	62,008	0.23%	0.23%	-	-	_
25.	Kavita Kedia	No	23,479	0.09%	0.09%	-	-	_
26.	Ankita Jajodia	No	17,715	0.06%	0.06%	-	-	-
27.	Mansi Partani	No	15,255	0.06%	0.06%	-	-	-
28.	Namrata Partani	No	15,403	0.06%	0.06%	-	-	_
29.	Ganga Devi Loya	No	10,057	0.04%	0.04%	-	-	_
30.	Shubham Bangad	No	23,971	0.09%	0.09%	-	-	-
31.	Shobha Bangad	No	19,186	0.07%	0.07%	-	-	-
32.	Ankita Bangad	No	11,155	0.04%	0.04%	-	-	-
33.	Naval Kishore Loya	No	34,270	0.13%	0.12%	-	-	-
34.	Pavankumar Vijayawargiya	No	92,513	0.34%	0.34%	-	-	-
35.	Rajesh Devji Karani (HUF)	No	87,300	0.32%	0.32%	-	-	_
36.	Ravi Devji Karani (HUF)	No	84,505	0.31%	0.31%	-	-	-
37.	Seema Vijaywargiya	No	40,413	0.15%	0.15%	-	-	-
38.	Kirthi Vijayawargiya	No	34,666	0.13%	0.13%	-	-	-
39.	Aditya Vijaywargiya	No	34,339	0.13%	0.12%	-	-	-
40.	Pooja Vijayawargiya	No	31,893	0.12%	0.12%	-	-	_
41.	Samita Vijayawargiya	No	19,148	0.07%	0.07%	-	-	_

Sr.				ls of shares/ v Pre-transactio	oting rights held	,	······································	
No.	Name	Part of		-	Post-transaction [#]			
		promoter group (Yes/ No)	No. of shares	% of total share capital	% of Expanded Voting Share Capital	No. of shares	% of total share capital	% of Expanded Voting Share Capital
42.	Sunita Vijaywargiya	No	26,565	0.10%	0.10%	-	-	-
43.	Pravinchandra Meghji Karani	No	20,103	0.07%	0.07%	-	-	-
44.	Pravinchandra Meghji Karani HUF	No	27,484	0.10%	0.10%	-	-	-
45.	Chandanben Pravinchandra Karani	No	23,047	0.08%	0.08%	-	-	-
46.	Roopal H Karani	No	13,000	0.05%	0.05%	-	-	_
47.	Sravan Kumar Vijaywargi	No	21,261	0.08%	0.08%	-	-	-
48.	Swarnima Vijaivergiya	No	15,485	0.06%	0.06%	-	-	-
49.	Pavan Kumar Vijayawargiya Huf	No	15,362	0.06%	0.06%	-	-	-
50.	Bhavini Nilesh Karani	No	12,075	0.04%	0.04%	-	-	-
51.	Sonal Ravi Karani	No	13,200	0.05%	0.05%	-	-	-
52.	Bharat Kunverji Kenia	No	5,000	0.02%	0.02%	-	-	_
53.	Hitesh Pravinchandra Karani	No	13,000	0.05%	0.05%	-	-	-
54.	Meenakshi Vijaywargi	No	11,500	0.04%	0.04%	-	-	-
55.	Rajesh Darak	No	39,666	0.15%	0.14%	-	-	_
56.	Ghansham Das Gilada	No	1,19,627	0.44%	0.43%	-	-	-
57.	Sarika Sharma	No	76,113	0.28%	0.28%	-	-	-
58.	Komal Sharma	No	95,067	0.35%	0.35%	-	-	_
59.	Vineeta Girish Somani	No	70,000	0.26%	0.25%	-	-	_
60.	Seetha Bai	No	43,684	0.16%	0.16%	-	-	-
61.	Kruti Darak	No	57,911	0.21%	0.21%	-	-	-
62.	Srinarayan Attal	No	49,024	0.18%	0.18%	-	-	_
63.	Ramesh Chandra Jhawar	No	39,123	0.14%	0.14%	-	-	-
64.	Uma Jhawar	No	32,471	0.12%	0.12%	-	-	_
65.	Sanjay Shrikant Karwa	No	31,590	0.12%	0.11%	-	-	-
66.	Manju Devi Sharma	No	9,003	0.03%	0.03%	-	-	-
67.	Vaishali Sanjay Karwa	No	12,305	0.05%	0.04%	-	-	_
68.	Ajit Kumar Jain Dugad	No	42,101	0.15%	0.15%	-	-	-
69.	Aarti Nirmal Tanna	No	80,984	0.30%	0.29%	-	-	-
70.	Dugad Ajitkumar Jain	No	1,09,184	0.40%	0.40%	-	-	_
71.	Gopal Sharma Doba	No	13,575	0.05%	0.05%	-	-	-

Sr.			Detai	ils of shares/ v	oting rights held	l by the se	elling share	holders	
No.		Part of	of Pre-transaction				Post-transaction [#]		
	Name	promoter group (Yes/ No)	No. of shares	% of total share capital	% of Expanded Voting Share Capital	No. of shares	% of total share capital	% of Expanded Voting Share Capital	
72.	Mahesh Sharma	No	27,747	0.10%	0.10%	-	-	-	
73.	Mukundlal Doba	No	77,500	0.28%	0.28%	-	-	-	
74.	Nirmalkumar Laxmikant Tanna	No	45,200	0.17%	0.16%	-	-	-	
75.	Prashanth Goel	No	40,000	0.15%	0.15%	-	-	-	
76.	Premlata Doba	No	67,500	0.25%	0.25%	-	-	-	
77.	Radhe Shyam Sharma	No	27,500	0.10%	0.10%	-	-	-	
78.	Ramesh Kumar Doba	No	11,595	0.04%	0.04%	-	-	-	
79.	Sunil Siddamsetty	No	1,42,319	0.52%	0.52%	-	-	_	
80.	Susheela Devi Agarwal	No	40,850	0.15%	0.15%	-	-	_	
	Total		1,38,30,091	50.66%	50.21%	-	-	-	

[#]Under the SPAs, the Acquirer has agreed to acquire 1,38,30,091 Equity Shares constituting 50.66% of the Paid Up Share Capital and 50.21% of the Expanded Voting Share Capital. However, if the shareholding of the Acquirer exceeds 54% of the total share capital of the Target Company after the completion of the Open Offer, then (i) the total number of Equity Shares to be acquired by the Acquirer under the SPA 1 shall stand reduced such that the total shareholding of the Acquirer along with the PAC after the completion of the acquisition under the SPAs along with the Open Offer does not exceed 54%. of the Paid Up Share Capital and 53.52% of the Expanded Voting Share Capital.

5. <u>Target Company</u>

Name	Cigniti Technologies Limited
Registered Address	Suite No.106 & 107, 6 - 3 - 456 / C, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad, Telangana, 500082
Stock Exchanges where listed	BSE Limited (Scrip Code: 534758) and National Stock Exchange of India Limited (Symbol: CIGNITITEC) ISIN of the Target Company is INE675C01017

6. <u>Other Details</u>

- 6.1 The DPS pursuant to this Public Announcement shall be published in newspaper(s) in accordance with Regulation 14(3) and other applicable regulations of the Takeover Regulations. The DPS shall, *inter alia*, contain details of the Offer, detailed information on the Offer Price, the Acquirer, the PAC, the Target Company, the background to the Offer (including details of and conditions precedent to the Offer and completion of the transactions contemplated by the SPAs) and other terms of the Offer. The DPS will be published on or before May 9, 2024 as required by Regulation 13(4) of the Takeover Regulations.
- 6.2 The Acquirer and the PAC undertake that they are fully aware of and will comply with their obligations under the Takeover Regulations. The Acquirer and PAC confirm that they have adequate financial resources to meet its obligations under the Offer and have made firm financial arrangements for the acquisition of the Equity Shares tendered in the Offer, in terms of Regulation 25(1) of the Takeover Regulations.
- 6.3 The Offer is not conditional upon any minimum level of acceptance under Regulation 19(1) of the Takeover Regulations.
- 6.4 The Offer is not a competing offer in terms of Regulation 20 of the Takeover Regulations.
- 6.5 The Acquirer and the PAC have no intention to delist the Target Company pursuant to this Open Offer in accordance with the Takeover Regulations and the SEBI (Delisting of Equity Shares) Regulations, 2021.
- 6.6 In this PA, all references to "Rupees" or "INR" are references to the Indian Rupee(s) ("INR").
- 6.7 The Acquirer, PAC and their directors accept full responsibility for the information contained in this Public Announcement (other than information regarding the Target Company and the Sellers which has been compiled from the information published or publicly available sources or provided by the Target Company and the Sellers, accuracy of which, has not been independently verified by the Acquirer, PAC or the Manager to the Offer).
- 6.8 The Acquirer and the Target Company have agreed in principle to evaluate a potential merger of the Target Company into the Acquirer, as more particularly to be set out in the DPS and the LoF.
- 6.9 The completion of the Offer is subject to receipt of certain statutory approvals, and satisfaction of certain conditions as set out in the SPAs and which will be set out in the DPS and LoF.

Issued by the Manager to the Offer



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For and on behalf of the Acquirer

Sd/-

Authorised Signatory

For and on behalf of the PAC

Sd/-

Authorised Signatory

Place: New Delhi

Date: May 2, 2024